

covered under expansion of area under coconut in 1984-85.

Implementation of Land Ceiling Laws

*30. SHRI CHITTA MAHATA : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the present position of implementation of land ceiling laws in accordance with the Central guidelines;

(b) whether land ceiling laws of some States are still under consideration of the Central Government; and

(c) if so, the details thereof and names of States ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) As per the latest available information of implementation of land ceiling laws in accordance with the central guidelines, 14,40,172 returns have been filed by surplus land-holders. Out of this 14,16,531 returns have been disposed of leaving a balance of 23,641 i.e., 1.6% only. 42.81 lakh acres of land has been declared surplus in these disposed of returns out of which possession has been taken of 30.01 lakh acres. Out of this 21.22 lakh acres have been distributed to 15.91 lakh beneficiaries,

(b) and (c). The following Bills passed by the State Legislatures are under consideration :—

(i) The Orissa Land Reforms (Amendment) Bill, 1979;

(ii) The West Bengal Land Reforms (Amendment) Bill, 1981.

Survey of Uncultivable Land

*31. SHRI MOHANLAL PATEL : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(d) when the last survey was conducted to find out the areas of uncultivable land in the country;

(b) the quantum of surplus uncultivable land in each State according to that survey; and

(c) the steps taken or proposed to be taken by Government to make use of the surplus uncultivable land for cultivation purposes ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) The land utilisation surveys are carried out regularly in each season in almost all the States in the country. The latest survey for which the results have become available from most of the States relate to agricultural year 1981-82.

(b) The quantum of uncultivable land such as barren and unculturable lands alongwith culturable wastelands and fallows other than current fallows in the States is given in the attached Statement I.

(c) the information is given in the attached Statement II.